

Presented on: 28/07/2022

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT CHENNAI

I.A. No. 37 of 2022 (SZ)

in

Original Application No. and 42 of 2020 (SZ)

Naveen Mathew Philip: Petitioner/8th Respondent

vs.

Renny Jacob George and others : Respondents/Applicant &
Respondents 1 to 7

**OBJECTION FILED BY THE 1ST RESPONDENT HEREIN/APPLICANT IN
ABOVE O.A., TO THE ABOVE INTERLOCUTORY APPLICATION FILED
BY THE PETITIONER/ 8TH RESPONDENT UNDER SECTION 340 CR.P.C**



**K.K. ASHKAR (K/371/04) &
ASHIRA MOHAMED ASHROF (K/1224/03)
COUNSELS FOR THE PETITIONER**

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Dated this the 28th day of July 2022



K.K. Ashkar

Counsel for the 1st Respondent/Applicant

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**OBJECTION FILED BY THE 1ST RESPONDENT HEREIN/APPLICANT IN
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BY THE PETITIONER/ 8TH RESPONDENT UNDER SECTION 340 CR.P.C**

I, Renny Jacob George, aged 42 years, S/o. George Mathai, Ovumannil House, Nooronmavu P.O., Anicadu, Pathanamthitta District, Pin-689 589, Kerala, do hereby solemnly affirm and state as follows:

1. I am the 1st Respondent in the above I.A and the applicant in the above Original Application. The above I.A. is filed by the petitioner herein/ 8th Respondent in the above original application seeking orders from this honourable Tribunal for making preliminary enquiry and making complaint under Section 340 Cr.P.C against me, alleging that I have made false statement in my reply to his counter affidavit in the above original application.

2. The above I.A. is not maintainable either in law or on facts. It has been filed on a speculative basis with malafide intention to intimidate this Respondent and to make me shun away from prosecuting environmental causes against the petitioner herein further. It is well settled by Honourable apex Court in a series of judgements that prosecution under Section 340 Cr.P.C is not to gratify feelings of personal revenge or to serve the ends of a private party. The Court orders prosecution in the larger interest of the administration of justice and that every incorrect or false statement does not make it incumbent court to order prosecution.



3. The counter affidavit filed by the petitioner herein/8th Respondent in the above original application, he made ad hominem attack against the applicant thus in Para 5 of his counter affidavit dated 09/12/2021 alleging thus:

“Applicant is having business and financial interest in the granite quarry and crushing unit named M/s. Shanio Crushers, wherein his uncle A.J. Abraham is the Managing Partner. This application has been filed with a view to close down my quarry and to take over the same at a throwaway price, so that applicant can annex petitioner’s property with his adjacent properties and to establish a large mining site.”

4. In my reply dated 27/01/2022 to the counter affidavit of the petitioner herein, I refuted the unfounded allegations levelled against me thus in in para 7:

“This allegation is unfounded and concocted to give an impression to this Tribunal that the above application has been preferred by this applicant due to business rivalry. Applicant has no business or financial interest in any granite quarry and crushing unit anywhere. The 8th Respondent may be put to strict proof with respect to all ad hominem attack made by him against this applicant tracking his vengeance for questioning his illegal quarrying operation before Court of law.”

5. In para 14 of my reply affidavit I also stated that on enquiry, it came to know that 3.2026 ha land wherein M/s. Shanio Crushers obtained quarrying leases, is now under the ownership and possession of K.J.Thomaskutty, Kannamthanath, Vadasserikara, Ranni and his sons Maneesh Thomas and Jayesh Thomas on behalf of New Shanio Metal Crushing Unit under Tandaper Account No. 6681 of Thottapuzhasseri village, Thiruvalla taluk in Pathanamthitta District in order to show the statement made by me in Annexure R8 (c) is not false.

6. In the above application, petitioner herein has not reproduced the

exact false statement, alleged to have made by me in my reply affidavit, or made no reference to the paragraph and sentence of my reply affidavit which contains false statement.

7. The petitioner in the above I.A. vaguely alleges that “the assertion of the original applicant that his uncle Sri A.J. Abraham is no more conducting any crusher unit is incorrect” in the 2nd paragraph of the affidavit. But he has not produced any materials to satisfy this honourable Tribunal that Mr. A.J. Abraham is still conducting metal crusher unit by producing permits/consents issued by Pollution Control Board, Mining and Geology Department, Explosive Department, Local Body etc. A criminal prosecution cannot be initiated upon mere surmises and conjectures of the petitioner. Petitioner solely relies on Annexure-R8(q) which is a computer printout taken from the website of honourable High Court of Kerala showing the case status of W.P. (C) No. 31869 of 2016 filed by M/s. Shanio Metal Crushers in order to substantiate his contention. Annx-R8(q) actually shows that the said writ petition is seen non prosecuted since July 2017 and the case was not brought to the bench for the last 5 years. This document neither shows whether it is filed by Mr. A.J. Abraham nor proves that he is still conducting the crusher unit.

8. It is respectfully submitted that as per the Kerala Online Mining Permit Awarding Services (KOMPAS), the Mineral Transparency Portal of the 7th Respondent Department of Mining and Geology, there are only 7 quarrying permit holders, 29 quarrying lease holders, 7 registered metal crusher units and 20 dealer licensees with crushers are operating in the Pathanamthitta district. True computer printout of the district -wise list of valid mineral concessions in Kerala taken from the web portal KOMPAS is produced herewith and marked for reference as **Annexure A18**. True computer printout of the list of 7 quarrying permit holders, 29 quarrying lease holders, 7 registered metal crusher units and 20 dealer licensees with crushers, operating in the district of Pathanamthitta, taken from the KOMPAS web portal of 7th respondent are produced herewith and marked for reference as **Annexure A19, A20, A21 and A22 respectively**. Mr. A.J. Abraham’s name or his Shanio Metal Crusher Unit does not appear in any



of these lists with respect to persons carrying mining operation in the Pathanamthitta district.

9. Petitioner further submits in the above application that the statement of this Respondent in the reply affidavit to the effect that A.J Abraham has transferred the ownership is incorrect. He has not produced any material evidence to show that quarrying leases and crushing unit permits are still in the name of Mr. A.J Abraham. He relies only on cause title of Annexure-R8(r) & R8(s) judgments of Honourable High Court of Kerala, dismissing two writ petitions as withdrawn. He has produced Annexure-R8(r) & R8(s) to show that units of A.J. Abraham and K.J. Thomaskutty are different even though similarity in the names of both units.

10. The integrated consent to operate No. ICO/PTA/CR/66/2018 dated 31/12/2018 issued in favour of Mr. A.J. Abraham's M/s. Shanio Metal Crushing Unit & M sand unit, Kuriyannoor P.O. Thiruvalla, Pathanamthitta District has been modified by changing the name of the industry and occupier of the industry and re-issued the same in favour of M/s. New Shanio Metal Crushing Unit & M sand unit, Kuriyannoor P.O. Thiruvalla, Pathanamthitta District owned by Mr. K.J. Thomaskutty, Kannamthanathu, Vadasserikara P.O., Pathanamthitta, Pin-689662 by consent variation order dated 15/05/2019 by the Pollution Control Board. A true copy of the consent variation order No. ICO/PTA/CR/66/2018/Variation dated 15/05/2019 issued by 2nd Respondent is produced herewith and marked for reference as **Annexure-A23**. Likewise, integrated consent to operate issued to M/s. Quarry of A.J. Abraham, Shanio Metal Crushing Unit, Kuriyannoor P.O, Pathanamthitta on 09/04/2019 was also modified and reissued in favour of K.J. Thomaskutty, New Shanio Metal Crushing Unit by consent variation order dated 14/05/2019. A true copy of the Consent Variation Order No. QCO/PTA/158/R2/Variation/2019 dated 14/05/2019 is produced herewith and marked for reference as **Annexure-A24**.

11. As per Annexure-A24, the quarry is consented in 1.6624 Hectares




of land comprised in Sy. No. 160/1, 160/1-1, 160/1-2, 160/1-3, 160/1-4, 160/2, 160/3, 160/6 and 160/7 of Thottapuzhassery Village. As per the details provided in the website of the Revenue Department, Government of Kerala, the said land is now under the exclusive ownership and possession of K.J. Thomaskutty, Kannamthanath, Vadasserikara, Ranni and his sons Maneesh Thomas and Jayesh Thomas on behalf of New Shanio Metal Crushing Unit under Tandaper Account No. 6681. Altogether 3.2026 ha land comprised in Re-survey Nos. 160/4, 160/5, 161/7, 161/8-1, 161/8-2, 161/8-5, 160/1, 160/1-1, 160/1-2, 160/1-3, 160/1-4, 160/2, 160/6, 160/3 & 160/7 of Thottapuzhassery Village in Thiruvalla Taluk is now under the ownership of K.J. Thomaskutty, Kannamthanath, Vadasserikara, Ranni and his sons Maneesh Thomas and Jayesh Thomas on behalf of New Shanio Metal Crushing Unit. A true computer printout taken from the website of Revenue Department, Government of Kerala with respect to the land details under Thandapper account No. 6681 of Thottapuzhassery Village in Thiruvalla Taluk along with English version is produced herewith and marked for reference as **Annexure A-25.**

12. A true copy of the explosives license No. E/SC/KL/22/80 (E11181) dated 12/06/2019 issued by Dy. Chief Controller of Explosives, Ernakulam transferring the license in favour of Mr K.J.Thomaskutty is produced herewith and marked for reference as **Annexure A26.** A true copy of the latest explosive license dated 11/11/2021 issued in favour of Mr. K.J. Thomaskutty, M/s. New Shanio Metal Crushing Unit is also produced herewith and marked for reference as **Annexure A27.**

13. Moreover, whether Mr. A.J. Abraham is conducting crusher unit or not is immaterial in adjudication of the above original application filed by me seeking directions for restoration of the environment damaged by the mining operation carried over by the petitioner in the above application and to initiate penal action under Section 19 of the environment Protection Act against him for conducting mining of granite over an area of 5.1962 ha land comprising Sy. No. 328/6, 329/9, 329/10, 327/1, 325/1, 325/2, 305/10 & 305/11 of Anicadu village in Mallappilly taluk of




Pathanamthitta district under Annexure-A2 quarrying lease without obtaining prior environment clearance, in violation of EIA notification 2006 and also to realise environmental damage.

14. This applicant is engaged in agriculture and does not have any investment or connection in/with any quarry or other mining operations anywhere in the country. It is the usual practice employed by environmental exploiters to make ad hominem attack against the litigants who espouse environmental causes in Court of law. As a citizen, it is my fundamental duty to protect the environment. The apex Court held that as per the jurisprudence developed by the Court, environment is not merely a statutory issue, but it is one of the facets of the right to life guaranteed under article 21 of the Constitution of India.

15. In the preliminary objection filed by the petitioner herein in the main case, he alleged that even though I claimed ownership of certain property adjacent to the quarrying area of this Respondent, I have no such property near the vicinity of the quarry of the Respondent and that I have no locus standi to file the above original application. In the counter affidavit, petitioner makes a contradictory allegation that the original application has been filed by me with a view to close down his quarry and to take over the same at a throwaway price, so that applicant can annex his property with my adjacent properties and to establish a large mining site. In the report dated 21/10/2016 submitted by the Pollution Control Board in W.P. (C) No. 32820/2016 filed by me before the honourable High Court of Kerala against the nuisance caused from the metal crusher unit of the petitioner in the above I.A, it is reported that *"...based on the complaint, enquiry was conducted by the board officials on 26/04/2016 and noticed that the property of the petitioner is located near to the earthen mountain and crusher sand waste (settled slurry obtained during washing of sand) seen covered above the mountain..... Since the petitioner's property is located in a low-lying area than the 5th Respondent's property (petitioner herein), during the rainy season, there are chances of damage to the petitioner's property due to the rainwater run-off containing crusher sand waste from the earthen mountain.* A true copy of the report submitted by




the 3rd Respondent in W.P. (C) No. 32820/2016 before the honourable High Court of Kerala is produced herewith and marked for reference as **Annexure A28.**

16. Admittedly the quarrying lease area covered under Annexure-A2 lease deed is 5.1962 hectares. As per the admission made by the petitioner herein in paragraph 17 of his counter affidavit that he stopped mining in area covered by Annexure-A2 lease on 31/03/2015. He tried to justify the illegal operation of quarry in area covered by Annexure-A2 lease by claiming that "though A2 quarrying lease was after issuance of EIA, the applicability of EIA and its impact was only subject to judgement of honourable apex Court in Deepak Kumar's case is wrong and unfounded. By Deepak Kumar's case, apex Court made environment clearance under EIA notification mandatory even for mining in area less than 5 ha. As per EIA Notification 2006 which came into force with effect from 14/9/2006 made mining of minerals in lease area above 5 Hectares under the environmental clearance regime. Annexure-A2 lease deed is executed on 22/02/2008, after the commencement of EIA notification 2006. Therefore, the mining operation by the petitioner herein/8th respondent in the area covered under Annexure-A2 lease from the date of lease, 22/02/2008 until 31/03/2015 is illegal and in violation of EIA notification 2006 issued under the provisions of Environmental Protection Act and Rules and an offence punishable under Section 19 of the EP Act.

17. Moreover, the multidisciplinary committee constituted by this honourable Tribunal in the above original application after conducting detailed examination and study found that illegal extraction of minor minerals from the averred sites has taken place without regard to existing rules and regulation and that damage caused to environment by such unscrupulous mining activity is likely to be a permanent irreparable damage and quantified interim environmental damage of Rs.159 crores. When the multidisciplinary committee filed its report in compliance of the order dated 7/08/2020 of this Tribunal in the above case on 15 June 2021, the petitioner herein/8th respondent threatened my close friend



over phone, who is also associates with the environmental activities in the area on 15/07/2021 and a Crime No.934/2021 has been lodged by Keezhvaipur Police Station against the petitioner herein under sections 294 (b), 506, and 34 IPC read with Section 120 (o) of Kerala Police Act 2011.

18. In the counter affidavit filed by the petitioner herein/8th respondent in the main case, it is stated that he had already filed an application before Hon'ble High Court of Kerala under Section 340 Cr.P.C to prosecute me for commission of offence under Section 191 read with Section 193 IPC on the same subject matter for which prosecution sought in the above I.A. But he remains silent on the status of that application filed before the honourable High Court and whether High Court was convinced about the Perjury alleged to have committed by the Respondent herein. If it is so, the present application is barred by Article 20(2) of the Constitution of India which prohibits double jeopardy.

19. The petitioner herein/8th respondent have not produced any material before this honourable Tribunal to conclusively prove the statement made by me in my reply affidavit that "Mr. A.J.Abraham is no more conducting any crusher unit" is a false statement. Like all other criminal trial or proceeding, the existence of mens rea or the criminal intention behind an act complained of, also have to be looked into and considered before any action under S.340 Cr. P.C. *In Ashok Kumar Aggarwal v. Union of India and Others*, the apex Court held that before lodging a complaint under Section 340 Cr.P.C, the condition precedent for the Court to be satisfied are the material produced before the Court makes out a prima face a case for a complaint and that it is expedient in the interest of justice to have prosecution under Section 193 IPC.

20. Honourable Supreme Court in *Chajoo Ram v. Radhey Shyam and Other*, AIR 1971 SC 1367 held that prosecution for perjury should be sanctioned by Courts only in those cases where the perjury appears to be deliberate and conscious, and conviction is reasonably probable or likely. Prosecution should be ordered when it is considered expedient in the



interest of Justice to punish the delinquent and not merely because there is some inaccuracy in the statement which may be innocent or immaterial. There must be prima facie case of deliberate falsehood on a matter of substance and the Court should be satisfied there is reasonable foundation for the charge.

21. Apex court also held in *Iqbal Singh Marwah and Another v. Meenakshi Marwah Another*, AIR 2005 SC 2119 that “as the Section is conditioned by the words “court is of opinion that it is expedient in the interest of justice”, this shows that such a course will be adopted only if the interest of justice requires and not in every case. This expediency will normally be judged by the court by having regard to the effect or impact, such commission of offence has upon administration of justice. Even the allegation levelled against me that the statement “Mr. A.J. Abraham is no more conducting any crusher unit” made by me is false, is admitted for an argument’s sake, that statement has no impact upon administration of justice in the above original application or adjudication of the subject matter in the above original application. It is well settled that every incorrect statement cannot be equated to a false statement. The above statement is on the most insignificant and not vital aspect as per the facts and circumstances of the above original application. I have not made even such a statement that Mr.A.J. Abraham is no more conducting any crusher unit in my reply affidavit.

22. The petitioner herein has preferred the above prosecution application to intimidate me to make me shun away from further prosecution of the matter against him. He has made the above application only to serve his vindictiveness and to gratify his feeling of personal revenge against this Respondent herein.

In the above circumstances, it is most humbly prayed that this Honourable Court may be pleased to dismiss the above I.A. with exemplary cost which have been made without any materials and bona fide intention, in the interest of justice.



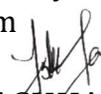

All the facts stated above are true and correct

Dated this the 28th day of July 2022

Deponent: Renny Jacob George

A handwritten signature in black ink, appearing to read 'Renny Jacob George', with a circular flourish around the first few letters.

Solemnly affirmed and signed before me by the deponent who is personally known to me on this the 20th day of July 2022 at my office at Ernakulam



K.K. ASHKAR
Advocate

KOMPAS - District wise mineral concession details

List of valid mineral concessions in Kerala

For viewing ePasses issued today/concessions details, search and select mineral concession(permits/license/lease) by clicking the number

Select Mineral: --All-- Search Mineral: All Minerals Close

| District | Quarrying Permit | CRPS Permit | Quarrying Lease | Lease Converted to CRPS | RMCU | Dealers License without Crusher | Dealers License with Crusher | Registration of depot/Value Addition Unit | Reconnaissance Permit | Prospecting Licence | Mining Lease | Special Concession |
|--------------------|------------------|-------------|-----------------|-------------------------|-----------|---------------------------------|------------------------------|---|-----------------------|---------------------|--------------|--------------------|
| Thiruvananthapuram | 3 | 0 | 45 | 0 | 9 | 28 | 23 | 0 | 0 | 0 | 0 | 3 |
| Kollam | 3 | 0 | 22 | 0 | 7 | 61 | 52 | 0 | 0 | 0 | 0 | 0 |
| Pathanamthitta | 7 | 0 | 29 | 0 | 6 | 21 | 20 | 0 | 0 | 0 | 0 | 0 |
| Alappuzha | 0 | 0 | 6 | 0 | 0 | 178 | 10 | 0 | 0 | 0 | 0 | 0 |
| Kottayam | 8 | 0 | 19 | 0 | 3 | 74 | 47 | 0 | 0 | 0 | 0 | 0 |
| Idukki | 2 | 0 | 16 | 0 | 1 | 32 | 30 | 0 | 0 | 0 | 0 | 0 |
| Ernakulam | 7 | 0 | 45 | 0 | 13 | 12 | 22 | 0 | 0 | 0 | 0 | 0 |
| Thirissur | 1 | 0 | 23 | 0 | 6 | 29 | 31 | 0 | 0 | 0 | 0 | 0 |
| Palakkad | 34 | 0 | 49 | 0 | 9 | 34 | 50 | 0 | 0 | 0 | 0 | 0 |
| Malappuram | 16 | 0 | 95 | 0 | 10 | 27 | 84 | 0 | 0 | 0 | 0 | 1 |
| Kozhikode | 11 | 0 | 57 | 0 | 9 | 51 | 61 | 0 | 0 | 0 | 0 | 0 |
| Wayanad | 3 | 0 | 5 | 0 | 0 | 50 | 22 | 0 | 0 | 0 | 0 | 0 |
| Kannur | 12 | 0 | 55 | 0 | 4 | 42 | 91 | 0 | 0 | 0 | 0 | 0 |
| Kasargod | 4 | 0 | 15 | 0 | 3 | 23 | 21 | 0 | 0 | 0 | 0 | 0 |
| Total | 111 | 0 | 481 | 0 | 82 | 662 | 614 | 0 | 0 | 0 | 0 | 4 |

Type of Minor Mineral Concessions for which ePass is issued
 Quarrying permit- Short term permit (up to 1 ha area and up to one year duration) issued for quarrying of minor minerals.
 Quarrying lease- Long term permit (up to 12 years) issued for quarrying of minor minerals.
 Dealers license without crusher- 1 year dealer license issued to sales depot not associated with a value addition unit (crusher).
 RMCU- Registered metal crusher unit which pays consolidated royalty for the associated quarrying lease based on the specification of crusher.
 Dealers license with crusher- 1 year license issued to sales depot associated with value addition unit (crusher).
 CRPS Permit - Short term permit (up to 0.5 ha area and up to one year duration) issued for quarrying of minor mineral. Royalty payment is based on area of mining.
 Special Concession - This is issued for excavation activities not related to winning of minerals.
Note: The concessions listed above are those concession for which ePass can be issued. However, manual passes are issued for some concessions due to technical reasons.
All the concession for which ePass is issued are listed above. For RMCU, ePass is issued only when the crusher is situated away from quarry.
If the crusher is situated in the same premise of quarry, then ePass is issued for the respective quarrying lease only.
 Please contact respective district office for complete list of concessions.
 Individual ePass can be viewed by clicking "Check genuineness of ePass" menu in the homepage and by providing ePass id.
 You may also view individual ePass details by using Mobile App which can be downloaded by clicking "e-Pass mobile app" menu in the homepage.

This is the true computer printout taken from the KOMPAS web portal of Dept of Mining & Geology, Govt of Kerala


 Adv. K.K. Ashkar

KOMPAS - District(Pathanamthitta) Summary of Quarrying Permit for mineral All

District : **Pathanamthitta** Concession Type : **Quarrying Permit** Mineral type & name : **All major/minor, All minerals** Close

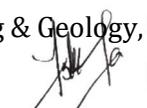
Show **All Items** entries Search all columns:

| View Face Sheet | Name of concession holder | Address | Taluk | Village | Location | Mineral | Concession Number | Mining Entity Code | Valid From | Valid Till | Status | Today's Epass |
|-----------------|------------------------------|---|-------------|---------------|---------------|--------------------------|-------------------|--------------------|------------|------------|-------------------------|---------------------------|
| 18921 | Kavumkal Granites | Chempanoli, Vechoochira P.O , Pathanamthitta - 686511, Kerala | Ranni | Athikkayam | Chempanoli | Granite (Building Stone) | PAT/QP/2021/12 | PAT/Q/2020/195 | 2021-09-02 | 2022-09-01 | Working with concession | View Pass |
| 19886 | UDAYAN K | KIZHAKKEAARU VEEDU, ERATHU VADAKKU, PATTAZHAY , Kollam - 691522, Kerala | Adoor | Enadimangalam | Enadimangalam | Granite (Building Stone) | PAT/QP/2022/1 | PAT/Q/2018/174 | 2022-03-02 | 2022-09-15 | Working with concession | View Pass |
| 19954 | VINOD KUMAR G | PIKARAYIL HOUSE, EZHUMATOOR P.O, PATHANMTHITTA , Pathanamthitta - 689586, Kerala | Mallappally | Ezhumattoor | EZHUMATOOR | Granite (Building Stone) | PAT/QP/2022/2 | PAT/Q/2018/150 | 2022-03-10 | 2023-02-13 | Working with concession | View Pass |
| 20017 | Malleilil Industries Pvt Ltd | Malleilil Industries Pvt Ltd, Attachackal P.O , Pathanamthitta - 689692, Kerala | Konni | Konni-Thazham | Attachackal | Granite (Building Stone) | PAT/QP/2022/3 | PAT/Q/2020/192 | 2022-03-18 | 2023-03-17 | Working with concession | View Pass |
| 20333 | H Hamsa | Kaleelil padinjattethil, Arukalickal West Ezhankulam, Adoor.p.o , Pathanamthitta - 691556, Kerala | Konni | Koodal | Athirunkal | Granite (Building Stone) | PAT/QP/2022/4 | PAT/Q/2022/197 | 2022-05-04 | 2023-04-12 | Working with concession | View Pass |
| 20384 | H Hamsa | Kaleelil Padijattethil, Arukalickal West Ezhankulam, Adoor P O , Pathanamthitta - 691523, Kerala | Konni | Koodal | Koodal | Granite (Building Stone) | PAT/QP/2022/5 | PAT/Q/2022/198 | 2022-05-04 | 2023-04-12 | Working with concession | View Pass |
| 20485 | T K Raju | Thumbolil House, Chalappally , Pathanamthitta - 689586, Kerala | Mallappally | Ezhumattoor | Chalappally | Granite (Building Stone) | PAT/QP/2022/6 | PAT/Q/2021/196 | 2022-06-03 | 2022-12-16 | Working with concession | View Pass |

Name Mineral Concession Num Mining Entity Cod

Showing 1 to 7 of 7 entries First Previous 1 Next Last

This is the true computer printout taken from the KOMPAS web portal of Dept of Mining & Geology, Govt of Kerala


Adv. K.K. Ashkar

| KOMPAS - District(Pathanamthitta) Summary of Quarrying Lease for mineral All | | | | | | | | | | | | |
|--|--------------------------------------|--|-------------|--------------------|-------------------------|--------------------------|-------------------|-----------------------|------------|-------------------------------|-------------------------|---------------------------|
| District : | | Concession Type : | | | Quarrying Lease | | | Mineral type & name : | | All major/minor, All minerals | | |
| Show All Items entries | | | | | | | | | | | | |
| View Face Sheet | Name of concession holder | Address | Taluk | Village | Location | Mineral | Concession Number | Mining Entity Code | Valid From | Valid Till | Status | Today's Epass |
| 11052 | plakkattu granite industries pvt ltd | payyanamon p.o, konni, pathanamthitta , Pathanamthitta - 689692, Kerala | Konni | Konni-Thazham | payyanamon | Granite (Building Stone) | PAT/QL/2018/71 | PAT/Q/2018/167 | 2018-03-13 | 2028-03-12 | Working with concession | View Pass |
| 1162 | T MATHEW ABRAHAM | SOUTHERN ROCK AND AGGREGATES MINING COMPANY, VALLAMKULAM P.O, THIRUVALLA , Pathanamthitta - 689541, Kerala | Ranni | Ranni Pazhavangadi | Jandayikal | Granite (Building Stone) | PAT/QL/2011/63 | PAT/Q/2015/28 | 2011-03-23 | 2023-03-22 | Working with concession | View Pass |
| 1198 | A S GRANITES | MURAHARA, MUKHATHALA P O, KOLLAM , Kollam - 000000, Kerala | Konni | Iravon | Payyanamon | Granite (Building Stone) | PAT/QL/2012/67 | PAT/Q/2015/31 | 2012-03-26 | 2024-03-25 | Working with concession | View Pass |
| 12189 | A D JOHN | PUTHENVEETIL, PERUMPRAMAVU P.O, KEEZHVAIPUR, Pathanamthitta - 689587, Kerala | Mallappally | Kottangal | KOTTANGAL | Granite (Building Stone) | PAT/QL/2018/100 | PAT/Q/2018/173 | 2018-11-01 | 2023-10-31 | Working with concession | View Pass |
| 1357 | K M MATHEW | KUZHUVOMMANNIL HOUSE, KURAVANKUZHYP O, PULLADU , Pathanamthitta - 689848 , Kerala | Thiruvalla | Thottappuzhasseri | Vallikkala | Granite (Building Stone) | PAT/QL/2010/58 | PAT/Q/2015/41 | 2010-08-21 | 2022-08-20 | Working with concession | View Pass |
| 1364 | K M MATHEW | KUZHUVOMMANNIL , KURAVAN KUZHI P O, PULLADU , Pathanamthitta - 689848 , Kerala | Thiruvalla | Thottappuzhasseri | Vallikkala | Granite (Building Stone) | PAT/QL/2010/59 | PAT/Q/2015/42 | 2010-08-21 | 2022-08-20 | Working with concession | View Pass |
| 14108 | Sunil Kumar N | Thekkaduthu House, Govindamuttom P.O, Kayamkulam , Alappuzha - 690527, Kerala | Konni | Aruvappulam | Oottupara | Granite (Building Stone) | PAT/QL/2019/1689 | PAT/Q/2019/185 | 2019-05-28 | 2024-05-27 | Working with concession | View Pass |
| 1422 | VAJRA ROCKS MINING INDUSTRIES | MANAGING PARTNER, SRINIKETHAN, KALANJOOR, Pathanamthitta - 689694, Kerala | Konni | Koodal | Nirathupara | Granite (Building Stone) | PAT/QL/2014/68 | PAT/Q/2015/45 | 2014-04-01 | 2024-03-31 | Working with concession | View Pass |
| 14442 | New Shanio Metal Crushing Unit | Kannamthanathu House, Vadasserikkara P.O, Ranni , Pathanamthitta - 689562, Kerala | Thiruvalla | Thottappuzhasseri | Kuriyannoor | Granite (Building Stone) | PAT/QL-T/2019/13 | PAT/Q/2019/186 | 2019-06-26 | 2024-04-01 | Working with concession | View Pass |
| 1455 | PANACHAYIL INDUSTRIES | MANAGING PARTNER, WEST OTHERA P O, THIRUVALLA , Pathanamthitta - 689551, Kerala | Thiruvalla | Thottappuzhasseri | Charalkunnu | Granite (Building Stone) | PAT/QL/2010/60 | PAT/Q/2015/49 | 2010-08-26 | 2022-08-25 | Working with concession | View Pass |
| 15276 | Binumon J | Ellanora, Eravichira East, Sooranad P.O , Kollam - 690522, Kerala | Konni | Koodal | Krackakuzhy | Granite (Building Stone) | PAT/QL/2019/12 | PAT/Q/2019/187 | 2019-11-04 | 2031-11-03 | Working with concession | View Pass |
| 15469 | T M Constructions | MMC No. XX/466, Opposite Aramana Complex, Muvattupuzha, Ernakulam - 686662, Kerala | Mallappally | Ezhumattoor | Ezhumattoor | Granite (Building Stone) | PAT/QL/2019/49 | PAT/Q/2019/188 | 2019-12-04 | 2030-12-03 | Working with concession | View Pass |
| 15490 | Adukadu Granites Private Limited | Payyanamon P.O, Konni , Pathanamthitta - 689692, Kerala | Konni | Konni-Thazham | Aducaadu | Granite (Building Stone) | PAT/QL/2019/61 | PAT/Q/2019/189 | 2019-12-23 | 2024-12-22 | Working with concession | View Pass |
| 15916 | Joseph Mathew | Pullampalil House, Naranamoozhy P.O, Ranni , Pathanamthitta - 698711, Kerala | Ranni | Ranni Pazhavangadi | Mukkalumom | Granite (Building Stone) | PAT/QL/2020/1 | PAT/Q/2020/191 | 2020-02-07 | 2026-02-06 | Working with concession | View Pass |
| 1611 | THOMAS MATHAI | CHENGALATHU , PATHANAMTHITTA, PATHANAMTHITTA , Pathanamthitta - 000000, Kerala | Konni | Konni-Thazham | Payyanamon | Granite (Building Stone) | PAT/QL/2012/70 | PAT/Q/2015/56 | 2012-05-04 | 2024-05-03 | Working with concession | View Pass |
| 1900 | JOHNSON ROCKS | JOHNSON ROCKS, VACHOCHIRA P O, RANNI , Pathanamthitta - 686511 , Kerala | Ranni | Athikkayam | Vahamukku | Granite (Building Stone) | PAT/QL/2010/61 | PAT/Q/2015/60 | 2010-10-18 | 2022-10-17 | Working with concession | View Pass |
| 1907 | JOHNSON ROCKS | MANAGING PARTNER, VACHOCHIRA P O, RANNI , Pathanamthitta - 000000, Kerala | Ranni | Athikkayam | Athikkayam | Granite (Building Stone) | PAT/QL/2010/62 | PAT/Q/2015/61 | 2010-10-18 | 2022-10-17 | Working with concession | View Pass |
| 5769 | Raveendra Rock Procuts Pvt Ltd | Eduvinampokkayil house, Ezhumattoor P.O , Mallappally , Pathanamthitta - 689586, Kerala | Mallappally | Ezhumattoor | Ezhumattoor | Granite (Building Stone) | PAT/QL/2016/1 | PAT/Q/2015/111 | 2016-11-18 | 2022-11-17 | Working with concession | View Pass |
| 8806 | SATHYAN C | Sreerangam, Malamelbhagam, Kareelakulangara P O Alappuzha DT , Alappuzha - 690572, Kerala | Konni | Malayalappuzha | Malayalappuzha | Granite (Building Stone) | PAT/QL/2017/5 | PAT/Q/2018/138 | 2017-11-01 | 2027-10-31 | Working with concession | View Pass |
| 8807 | Crescent Particles P Ltd | creseent particles , vattakathayil shivankovil road, punalur , Kollam - 691305, Kerala | Konni | Koodal | Kallippara | Granite (Building Stone) | PAT/QL/2017/2 | PAT/Q/2018/139 | 2017-10-06 | 2022-10-05 | Working with concession | View Pass |
| 8831 | Aswathy Granites P Ltd | Murinjakal P O, Koodal , Pathanamthitta - 689693, Kerala | Konni | Koodal | Murinjakal | Granite (Building Stone) | PAT/QL/2017/1 | PAT/Q/2018/140 | 2017-04-24 | 2027-04-23 | Working with concession | View Pass |
| 8877 | Edayan Rocks | Edayan Rocks, Kulathoor P.O, Kottanagal , Pathanamthitta - 689588, Kerala | Mallappally | Kottangal | Malampara | Granite (Building Stone) | PAT/QL/2017/4 | PAT/Q/2018/141 | 2017-11-01 | 2027-10-31 | Working with concession | View Pass |
| 8891 | Amity Rock Products P ltd | Chunkappara P O, Mallappally , Pathanamthitta - 000000, Kerala | Mallappally | Kottangal | Chunkappara | Granite (Building Stone) | PAT/QL/2017/8 | PAT/Q/2018/142 | 2018-03-13 | 2030-03-12 | Working with concession | View Pass |
| 8896 | Thomas Mathai | Chengalathu Quarry Industries, Payyanamon P.O , Konni , Pathanamthitta - 689692, Kerala | Konni | Konni-Thazham | Payyanamon | Granite (Building Stone) | PAT/QL/2015/1 | PAT/Q/2018/143 | 2016-02-08 | 2026-02-07 | Working with concession | View Pass |
| 8897 | Darshan Granites P Ltd | Kulathumom P.O, Koodal , Pathanamthitta - 689693 , Kerala | Konni | Kalanjoor | Pothupara | Granite (Building Stone) | PAT/QL/2017/6 | PAT/Q/2018/144 | 2018-01-11 | 2030-01-10 | Working with concession | View Pass |
| 8906 | Mavanal Granites P Ltd | Sreenikethan, Kalanjoor P O , Pathanamthitta - 689694 , Kerala | Konni | Koodal | Kalanjoor | Granite (Building Stone) | PAT/QL/2017/1A | PAT/Q/2018/146 | 2017-11-21 | 2023-08-02 | Working with concession | View Pass |
| 991 | INCHAPPARA SAND AND GRANITES PVT LTD | INCHAPPARA, KOODAL, PATHANAMTHITTA , Pathanamthitta - 000000, Kerala | Konni | Koodal | ENTER THE LOCATION | Granite (Building Stone) | PAT/QL/2011/66 | PAT/Q/2015/20 | 2011-10-24 | 2023-10-23 | Working with concession | View Pass |
| 9941 | KACHANATHU MINERALS AND METALS P LTD | KACHANATHU MINERALS AND METALS P LTD, EZHUMATTOOR P O, MALLAPPALLY , Pathanamthitta - 689586, Kerala | Mallappally | Ezhumattoor | Ezhumattoor | Granite (Building Stone) | PAT/QL/2017/64 | PAT/Q/2015/29 | 2018-06-01 | 2027-05-31 | Working with concession | View Pass |
| 997 | INCHAPPARA SAND ANG GRANITES PVT LTD | INCHAPPARA, KOODAL , PATHANAMTHITTA , Pathanamthitta - 000000, Kerala | Konni | Koodal | ENTER THE LOCATION NAME | Granite (Building Stone) | PAT/QL/2011/65 | PAT/Q/2015/21 | 2011-10-24 | 2023-10-23 | Working with concession | View Pass |

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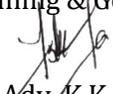

Adv. K.K. Ashkar

| KOMPAS - District(Pathanamthitta) Summary of RMCU for mineral All | | | | | | | | | | | | | |
|---|--------------------------------------|---|-------------|-------------------|-------------|--------------------------|-------------------|-----------------------|------------|------------|-------------------------------|---------------------------|---------------------|
| District : | | Pathanamthitta | | Concession Type : | | RMCU | | Mineral type & name : | | | All major/minor, All minerals | | Close |
| Show | All Items | entries | | | | | | | | | | | Search all columns: |
| View Face Sheet | Name of concession holder | Address | Taluk | Village | Location | Mineral | Concession Number | Mining Entity Code | Valid From | Valid Till | Status | Today's Epass | |
| 20101 | Darshan Granites P Ltd | Kulathumon P O, Koodal , Pathanamthitta - 689693, Kerala | Konni | Kalanjor | Pothupara | Granite (Building Stone) | PAT/RMCU/2022/1 | PAT/C/2018/62 | 2022-04-01 | 2023-03-31 | Working with concession | View Pass | |
| 20102 | Mavanal Granites P Ltd | Seenikethan, Kalanjor P.O , Pathanamthitta - 689694, Kerala | Konni | Koodal | Kalanjor | Granite (Building Stone) | PAT/RMCU/2022/2 | PAT/C/2017/42 | 2022-04-01 | 2023-03-31 | Working with concession | View Pass | |
| 20104 | New Shanlo Metal Crushing Unit | Kannamthanathu House, Vadaserikkara P.O , Pathanamthitta - 689662, Kerala | Thiruvalla | Thottappuzhasser | Kuriyannoor | Granite (Building Stone) | PAT/RMCU/2022/3 | PAT/C/2020/84 | 2022-04-01 | 2023-03-31 | Working with concession | View Pass | |
| 20110 | A S Granites | Payyanamon P O, Konni , Pathanamthitta - 689692, Kerala | Konni | Iravon | Payyanamon | Granite (Building Stone) | PAT/RMCU/2022/4 | PAT/C/2018/61 | 2022-04-01 | 2023-03-31 | Working with concession | View Pass | |
| 20121 | Thomas Mathai | Chengalathu, Pathanamthitta , Pathanamthitta - 000000, Kerala | Konni | Konni-Thazham | Payyanamon | Granite (Building Stone) | PAT/RMCU/2022/5 | PAT/C/2022/88 | 2022-04-01 | 2023-03-31 | Working with concession | View Pass | |
| 20253 | KACHANATHU MINERALS AND METALS P LTD | KACHANATHU MINERALS AND METALS P LTD, EZHUMATTOOR P O , Pathanamthitta - 689586, Kerala | Mallappally | Ezhumattoor | Ezhumattoor | Granite (Building Stone) | PAT/RMCU/2022/6 | PAT/C/2018/70 | 2022-04-20 | 2022-08-07 | Working with concession | View Pass | |

Name Mineral Concession Number Mining Entity Code

Showing 1 to 6 of 6 entries First Previous 1 Next Last

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Adv. K.K. Ashkar

| KOMPAS - District(Pathanamthitta) Summary of Dealers License with Crusher for mineral All | | | | | | | | | | | | |
|---|----------------------------------|---|--------------|---------------------|------------------------------|--------------------------|-------------------|-----------------------|------------|-------------------------------|-------------------------|---------------------------|
| District : | | Concession Type : | | | Dealers License with Crusher | | | Mineral type & name : | | All major/minor, All minerals | | |
| Show All Items entries Search all columns: | | | | | | | | | | | | |
| View Face Sheet | Name of concession holder | Address | Taluk | Village | Location | Mineral | Concession Number | Mining Entity Code | Valid From | Valid Till | Status | Today's Epass |
| 18751 | Kavumkal Granites pvt ltd | Kavumkal Granites Pvt Ltd, malayalappuzha eram po, vadasserikkara , Pathanamthitta - 689664, Kerala | Ranni | Vadasserikkara | Balavadi | Granite (Building Stone) | PAT/DL-C/2021/23 | PAT/D/2018/103 | 2021-08-05 | 2022-08-04 | Working with concession | View Pass |
| 18760 | Kurian Kuruvila | Karackal , Keezhvalpur P O, Mallappally , Pathanamthitta - 689587, Kerala | Mallappally | Mallappally | Pariyaram | Granite (Building Stone) | PAT/DL-C/2021/15 | PAT/D/2019/139 | 2021-08-06 | 2022-08-05 | Working with concession | View Pass |
| 18835 | Arun R | Parackal Granites, Theppupara P O, Adoor , Pathanamthitta - 691554, Kerala | Adoor | Enadimangalam | Murukan Kunu | Granite (Building Stone) | PAT/DL-C/2021/26 | PAT/D/2021/177 | 2021-08-18 | 2022-08-17 | Working with concession | View Pass |
| 18849 | K Sadanandan | AMBADIYIL NEW BUNGLOW, PANNIVIZHA , Pathanamthitta - 689656, Kerala | Konni | Vallikkode Kottayam | Mupramon | Granite (Building Stone) | PAT/DL-C/2021/25 | PAT/D/2018/116 | 2021-08-24 | 2022-08-23 | Working with concession | View Pass |
| 18997 | Jebsy Karimkutty | Jacobs Rock sand, Nellikamon P O, Ranni , Pathanamthitta - 689674, Kerala | Ranni | Ranni Angadi | Valavodikavu | Granite (Building Stone) | PAT/DL-C/2021/27 | PAT/D/2017/70 | 2021-09-15 | 2022-09-14 | Working with concession | View Pass |
| 19065 | M N Sasidharan Pillai | Manappurathu, Budhanoor P O, Chengannoor , Alappuzha - 689510, Kerala | Kozhencherry | Mallappuzhasserry | Kurunthar | Granite (Building Stone) | PAT/DL-C/2021/22 | PAT/D/2020/166 | 2021-09-24 | 2022-09-23 | Working with concession | View Pass |
| 19069 | NAVEEN MATHEW PHILIP | THEKKENEDUMPLACKAL, MALLAPPALLY WEST P O, Pathanamthitta - 689588, Kerala | Mallappally | Anikkadu | ANICADU | Granite (Building Stone) | PAT/DL-C/2021/9 | PAT/D/2019/132 | 2021-09-24 | 2022-09-23 | Working with concession | View Pass |
| 19229 | Arun K | Janco Crusher unit, Mudiyoorkonam P O, Pandalam , Pathanamthitta - 689501, Kerala | Adoor | Pandalam | Mudiyoorkonam | Granite (Building Stone) | PAT/DL-C/2021/30 | PAT/D/2018/100 | 2021-10-27 | 2022-10-26 | Working with concession | View Pass |
| 19727 | Pullolil Granite Private Limited | Mallappally East P.O , Pathanamthitta - 689584, Kerala | Mallappally | Mallappally | Mallappally H S | Granite (Building Stone) | PAT/DL-C/2021/35 | PAT/D/2021/173 | 2022-02-04 | 2023-02-03 | Working with concession | View Pass |
| 19772 | Binu K Abraham | St. Gregorious Metals, Thelleyoor P O, Pathanamthitta - 689544, Kerala | Mallappally | Thelleyoor | Thundiylppadi | Granite (Building Stone) | PAT/DL-C/2022/1 | PAT/D/2021/172 | 2022-02-10 | 2023-02-09 | Working with concession | View Pass |
| 19778 | V R Ajayakumar | Valuzhathil, Kuravankuzhy P.O, Pullad , Pathanamthitta - 689586, Kerala | Mallappally | Ezhumattoor | Kottankudi | Granite (Building Stone) | PAT/DL-C/2022/2 | PAT/D/2020/151 | 2022-02-14 | 2023-02-13 | Working with concession | View Pass |
| 19890 | VINAYAKA GRANITES | Payanamon P.O. , Pathanamthitta - 689692, Kerala | Konni | Konni-Thazham | Adukadu | Granite (Building Stone) | PAT/DL-C/2022/3 | PAT/D/2022/186 | 2022-03-02 | 2023-03-01 | Working with concession | View Pass |
| 19932 | Pyramid Granites PVT LTD | Pyramid Granites PVT LTD, Athirunkal, kulathumon PO , Pathanamthitta - 689693, Kerala | Konni | Koodal | Koodal | Granite (Building Stone) | PAT/DL-C/2022/4 | PAT/D/2018/118 | 2022-03-08 | 2023-03-07 | Working with concession | View Pass |
| 20213 | Johnson Rocks | Payanamon, Perinjottackal P.O, Konni , Pathanamthitta - 689692, Kerala | Konni | Iravon | Thavalappara | Granite (Building Stone) | PAT/DL-C/2022/5 | PAT/D/2021/175 | 2022-04-12 | 2023-04-11 | Working with concession | View Pass |
| 20252 | Raveendra Rock Products Pvt Ltd | Managing Director, Raveendra Rock Products Pvt Ltd, Ezhumattoor , Pathanamthitta - 689586, Kerala | Mallappally | Ezhumattoor | Ezhumattoor | Granite (Building Stone) | PTA/DL-C/2022/6 | PAT/D/2022/188 | 2022-04-18 | 2023-04-17 | Working with concession | View Pass |
| 20470 | Malleilil Industries Pvt Ltd | Malleilil Industries Pvt Ltd, Attachackal P.O, Konni, Pathanamthitta - 689692, Kerala | Konni | Konni-Thazham | Attachackal | Granite (Building Stone) | PAT/DL-C/2022/7 | PAT/D/2019/137 | 2022-05-31 | 2023-05-30 | Working with concession | View Pass |
| 20475 | K J Thomaskutty | Kannamthanthu House, Vadasserikkara P.O , Pathanamthitta - 689661, Kerala | Ranni | Vadasserikkara | Kompanoli | Granite (Building Stone) | PAT/DL-C/2022/8 | PAT/D/2019/140 | 2022-06-01 | 2023-05-31 | Working with concession | View Pass |
| 20518 | H Hamsa | T S A Granites and crusher unit, Ezhankulam, Nedumon P O , Pathanamthitta - 691556, Kerala | Adoor | Enathu | Mankootam | Granite (Building Stone) | PAT/DL-C/2022/9 | PAT/D/2020/154 | 2022-06-10 | 2023-06-09 | Working with concession | View Pass |
| 20519 | M M Siddique | Aswathy Granites and crusher unit, Elamanoor p.o, pathanamthitta , Pathanamthitta - 691524, Kerala | Adoor | Enadimangalam | Elamanoor | Granite (Building Stone) | PAT/DL-C/2022/10 | PAT/D/2018/104 | 2022-06-10 | 2023-06-09 | Working with concession | View Pass |
| 20731 | Faisal K M | S B Granites, Mankootam Nedumon P O, Ezhankulam , Pathanamthitta - 691556, Kerala | Adoor | Enathu | Mankootam | Granite (Building Stone) | PAT/DL-C/2022/11 | PAT/D/2017/76 | 2022-07-13 | 2023-07-12 | Working with concession | View Pass |

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Adv. K.K. Ashkar



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/PTA/ICO/CR/64/2013

Date of issue :2019-05-15

CONSENT VARIATION ORDER

Consent No : ICO/PTA/CR/66/2018/Variation

Ref : 1. Consent No : ICO/PTA/CR/66/2018 dated 31/12/2018 valid up to 31/12/2023.

2. Online Application no: 10739739.

The ' Integrated Consent to Operate' issued as per reference above to M/s Shanio Metal Crushing Unit & M Sand unit, Kuriyannoor P.O Thiruvalla Pathanamthitta is hereby modified & issued to M/s New Shanio Metal Crushing Unit and M Sand Unit, Kuriyannoor P.O Thiruvalla Pathanamthitta. The consent(s)/ variation order(s) cited under reference are integral part of this consent variation order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

| S.No. | Items | Description |
|-------|------------------------------------|--|
| 1 | Name & address of the Occupier | K J Thomaskutty Kannamthanathu Vadasserikkara P.O Pathanamthitta Pin- 689662 |
| 2 | Name of the industry | New Shanio Metal Crushing Unit and M Sand Unit |
| 3 | Consent Fee Remitted for Variation | Rs.65,900/- |

II. CONDITIONS

This Variation Order is issued for changing the name of the industry to New Shanio Metal Crushing Unit and M Sand Unit and the name of the occupier to K J Thomaskutty, Kannamthanathu Vadasserikkara P.O Pathanamthitta Pin-689662

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

**ALEXANDER
GEORGE**

Page 1

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GEORGE
Date: 2019.05.15 10:57:27
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DATE :15/05/2019

SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER, District Office,
Pathanamthitta



To

New Shanio Metal Crushing Unit and M. Sand Unit,
Kuriyannoor P.O
Pathanamthitta District.

1. This digitally signed document is legally valid as per the Information Technology Act 2000

2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

This is the true copy of the original document marked as Annx-A23 in the accompanying affidavit.


Adv. K.K. Ashkar

File ref.No. 14442



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/PTA/QR/167/2013

Date of issue :2019-05-14

CONSENT VARIATION ORDER

Consent No : QCO/PTA/158/R2/Variation/2019

Ref : 1.Consent No : QCO/PTA/158/R2/2019 dated 09/04/2019 valid up to 01/04/2024.
2. Online Application no. 10735876.

The ' Integrated Consent to Operate' issued as per reference above to M/s QUARRY OF A J ABRAHAM,SHANIO METAL CRUSHING UNIT,KURIYANNOOR P.O,PATHANAMTHITTA is hereby modified & issued to M/s QUARRY OF K J THOMASKUTTY,NEW SHANIO METAL CRUSHING UNIT, KURIYANNOOR P.O, PATHANAMTHITTA The consent(s)/ variation order(s) cited under reference are integral part of this consent variation order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

| S.No. | Items | Description |
|-------|--------------------------------|---|
| 1 | Name & address of occupier | K J Thomaskutty Kannamthanathu Vadasserikkara P.O Pathanamthitta |
| 2 | Name & address of the industry | QUARRY OF K J THOMASKUTTY,NEW SHANIO METAL CRUSHING UNIT, KURIYANNOOR P.O |

II. CONDITIONS

This Variation Order is issued for changing the name of the unit to QUARRY OF K J Thomaskutty,New Shanio Metal Crushing Unit and the name of the occupier to K J Thomaskutty, Kannamthanathu Vadasserikkara P.O Pathanamthitta

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :14/05/2019

ALEXANDER

GEORGE

SIGNATURE & SEAL OF ISSUING AUTHORITY

Digitally signed by ALEXANDER
GEORGE

Date: 2019.05.14 16:35:42 +05'30'

File ref.No. 14442

ENVIRONMENTAL ENGINEER, District Office,
Pathanamthitta

To
QUARRY OF K J THOMASKUTTY,
KURIYANNOOR P.O PATHANAMTHITTA

1. This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

Page2

A handwritten signature in black ink, appearing to be "J. K. S.", is located at the bottom right of the page.

File ref.No. 14442



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/PTA/QR/167/2013

Date of issue :09/04/2019

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : QCO/PTA/158/R2/2019

Ref : 1)ICO CONSENT QCO/PTA/158/R1/2016,ISSUED ON-20.05.2016,VALID UPTO-30.06.2019.
2)ONLINE APPLICATION No.10533080.

The ' Integrated Consent to Operate' issued as per reference above to M/s QUARRY OF A J ABRAHAM,SHANIO METAL CRUSHING UNIT,KURIYANNOOR P.O,PATHANAMTHITTA is hereby renewed up to 01/04/2024 and issued to M/s QUARRY OF A J ABRAHAM,SHANIO METAL CRUSHING UNIT,KURIYANNOOR P.O,PATHANAMTHITTA The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

| S.No. | Items | Description |
|-------|------------------------------|---|
| 1 | 1.5.Survey number | 160/1,160/1-1,160/1-2,160/1-3,160/1-4,160/2,160/3,160/6,160/7 of IV ward of Thottapuzhassery Village (area 1.6624 Hectares) |
| 2 | 1.12.Annual fee/Fee remitted | Rs.28,650/- Rs.1,80,325/- |
| 3 | 1.13. Capital Investment | 173 LAKH |
| 4 | 1.14 Machinery | HITACHI WITH BREAKER(1NO)-100HP COMPRESSOR(1NO)-45HP JACK HAMMER(2NOS)-100HP |
| 5 | 1.15. PRODUCTS | RUBBLES-500 MT/DAY |

II. Stack Details

| Stack No. | Source of Emission | Emission Rate(Nm ³ /Hr) | Stack Height above | | Control Equipment |
|-----------|--------------------|------------------------------------|-------------------------|-----------------------|-------------------|
| | | | Ground Level(In Meters) | Roof Level(In Meters) | |
| | | | | | |

Page1

File ref.No. 14442

III. CONDITIONS

1. This consent is granted based on the application, affidavit and other particulars filed by the occupier and subject to the power of the Board to review and make variation in or revoke the consent as the Board deems fit.
2. This consent is issued as the date of issue of the lease by the Mining & Geology Department is 02-04-2012
3. This consent is issued subject to orders of the Honorable High Court and/or the Honorable National Green Tribunal.
4. The Consent unless withdrawn earlier and subject to condition no.1, 2,3 & 18 shall be valid up to 01-04-2024. For renewal of consent, online application in the prescribed form shall be submitted to the Board along with copy of valid Environmental Clearance.
5. No change, deviation or alteration that may affect the extent and location of quarry shall be made.
6. Any change in particulars furnished in the application/the identity of the occupier/ authorized agent is to be intimated to the Board forthwith.
7. There shall be a minimum distance of 50/100m from boundary of quarry operating area to residential building, place of worship, public buildings, public road having vehicular traffic, river or lake, railway line, bridges etc.
8. Quarrying shall be done only within the area marked in the location plan.
9. Quarrying area shall be earmarked before commencement of quarrying activities.
10. Blasting and quarrying shall be done without causing any nuisance or damage to occupants of adjoining or neighboring land or building or posing damage to health, life or property.
11. After completion of excavation at any site, the abandoned quarry shall be utilized for rain water harvesting with protective barriers/ any other suitable approved purpose or may be reclaimed as per specification.
12. Proper fencing/barriers shall be provided and maintained all around the abandoned deep quarry pits to avoid accidents
13. Mining below normal water table by continuous pumping shall be avoided in summer period (March, April & May) to prevent drinking water shortage in that area.
14. Noise creating activities such as drilling, blasting, breaking, loading etc shall not be done during night time (6pm – 6am).
15. Blasting shall be done at specified time with prior signals to avoid accidents.
16. The PM10 in ambient air at the boundary shall not exceed 100 micro g/m³, max.
17. The Sound level (LeqA) at 1m outside the boundary of the site and near residential locations should not exceed the ambient noise standard applicable to the adjoining areas.
18. This consent will be valid only during the period when all other statutory or necessary clearances from other concerned authorities are valid: The consent issued from the Board is only with respect to the powers vested under the Water Act, 1974, Air Act 1981 and Rules there under. The operation of the unit shall be commenced only after obtaining clearances from all concerned authorities.
19. No other machinery other than that consented shall be operated in the unit.
20. Adequate safety measures shall be provided in accordance with the fire safety regulations.
21. The applicant shall put up sign boards near the main entrance of the plant to display consent number & validity.
22. Condition no.II of this consent is deleted.

Page2

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File ref.No. 14442

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :09/04/2019

ALEXANDER GEORGE
 Digitally signed by ALEXANDER GEORGE
 Date: 2019.04.09 11:49:26 +05'30'
 SIGNATURE & SEAL OF ISSUING AUTHORITY
 ENVIRONMENTAL ENGINEER, District Office,
 Pathanamthitta



To
 A J ABRAHAM
 AZHAKANAKUZHIYIL,
 AYROOR SOUTH P.O,
 PATHANAMTHITTA

1. This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

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 Adv. K.K. Ashkar



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Resurveyed Date 01/09/1992

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Thandapper *

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| Thandapper Details | Survey Number | Subdivision Number | More Details From Land Records |
|---|---------------|----------------------|--------------------------------|
| 1) ജയേഷ് തോമസ് കണ്ണനാഥൻ കെ ജെ തോമസ്സുട്ടിപിതാവ് ചോയിസ് ഹൈറ്റ്സ് മ്യൂസിയംബെയിൻസ് കോമ്പൗണ്ട് 9എന്നന്തുകോഡ് മുനി കവടിയാർ വില്ലേജ് തിരുവനന്തപുരം താലൂക്കുപ്പുഴശ്ശേരി വില്ലേജ് കുനിയന്നൂർ മുനി ന്യൂ ഷാനിയോ മെറ്റൽ ക്രഷിംഗ് യൂണിറ്റ് വേണ്ടി മാനേജിംഗ് പാർട്നർ | 160 | 1 | View |
| 2) മനീഷ് തോമസ് കണ്ണനാഥൻ കെ ജെ തോമസ്സുട്ടിപിതാവ് ചോയിസ് ഹൈറ്റ്സ് മ്യൂസിയംബെയിൻസ് കോമ്പൗണ്ട് 9എന്നന്തുകോഡ് മുനി കവടിയാർ വില്ലേജ് തിരുവനന്തപുരം താലൂക്കുപ്പുഴശ്ശേരി വില്ലേജ് കുനിയന്നൂർ മുനി ന്യൂ ഷാനിയോ മെറ്റൽ ക്രഷിംഗ് യൂണിറ്റ് വേണ്ടി മാനേജിംഗ് പാർട്നർ | 160 | 1-1 | View |
| | 160 | 1-4 | View |
| | 160 | 2 | View |
| 3) കെ ജെ തോമസ്സുട്ടി കണ്ണനാഥൻ കെ ജെ ജോസഫ് പിതാവ് വടശേരിക്കര മുനിവടശേരിക്കര വില്ലേജ് റാന്നി താലൂക്കുപ്പുഴശ്ശേരി വില്ലേജ് കുനിയന്നൂർ മുനി ന്യൂ | 160 | 3 | View |
| | 161 | 3 | View |
| Please say that again)ൽ ക്രഷിംഗ് യൂണിറ്റ് വേണ്ടി മാനേജിംഗ് പാർട്നർ | 161 | 8-5 | View |
| | 161 | 9 | View |
| | 168 | 3 | View |
| | 168 | 3-1 | View |
| | 168 | 3-2 | View |
| | 168 | 3-3 | View |
| | 168 | 3-4 | View |
| | 168 | 5-1-1 | View |
| | 169 | 1 | View |
| | 169 | 3 | View |
| 170 | 1 | View | |
| 160 | 5 | View | |
| 161 | 7 | View | |
| 160 | 1-2 | View | |
| 160 | 1-3 | View | |



| | | |
|-----|-----|----------------------|
| 160 | 4 | View |
| 160 | 6 | View |
| 160 | 7 | View |
| 161 | 6-1 | View |
| 161 | 8 | View |
| 161 | 8-1 | View |
| 161 | 8-2 | View |
| 161 | 8-3 | View |
| 161 | 8-4 | View |
| 161 | 8-3 | View |
| 161 | 8-4 | View |

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Adv. K.K. Ashkar



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|---|---------------|--------------------|--------------------------------|
| 1) Jayesh Thomas Kannamthanath, S/o. K J Thomaskutty, Choice heights, Museum Bains Compound, Nandankode, Kawadiyar village, Thiruvananthapuram Taluk, Managing Partner, M/s. New Shanio Metal Crushing Unit, Thottappuzhasseri Village, Kuriyannur. | 160 | 1 | View |
| | 160 | 1-1 | View |
| 2) Manesh Thomas Kannamthanath, S/o. K J Thomaskutty, Choice heights, Museum Bains Compound, Nandankode, Kawadiyar village, Thiruvananthapuram Taluk, Managing Partner, M/s. New Shanio Metal Crushing Unit, Thottappuzhasseri Village, Kuriyannur. | 160 | 1-4 | View |
| 3) K J Thomaskutty Kannamthanath, S/o. K J Joseph, Vadasserikara, Vadasserikara village, Ranni Taluk, Managing Partner, M/s. New Shanio Metal Crushing Unit, Thottappuzhasseri Village, Kuriyannur. | 160 | 2 | View |
| | 160 | 3 | View |
| | 161 | 3 | View |
| | 161 | 8-5 | View |
| | 161 | 9 | View |
| | 168 | 3 | View |
| | 168 | 3-1 | View |
| | 168 | 3-2 | View |
| | 168 | 3-3 | View |
| | 168 | 3-4 | View |
| | 168 | 5-1-1 | View |
| | 169 | 1 | View |
| | 169 | 3 | View |
| | 170 | 1 | View |
| | 160 | 5 | View |
| | 161 | 7 | View |
| | 160 | 1-2 | View |
| | 160 | 1-3 | View |



| | | | |
|--|-----|-----|----------------------|
| | 160 | 4 | View |
| | 160 | 6 | View |
| | 160 | 7 | View |
| | 161 | 6-1 | View |
| | 161 | 8 | View |
| | 161 | 8-1 | View |
| | 161 | 8-2 | View |
| | 161 | 8-3 | View |
| | 161 | 8-4 | View |
| | 161 | 8-3 | View |
| | 161 | 8-4 | View |

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Adv. K.K. Ashkar

File ref.No. 14442



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PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)

कार्यालय उप-मुख्य विस्फोटक नियंत्रक

OFFICE OF THE DEPUTY CHIEF CONTROLLER OF EXPLOSIVES

केन्द्रीय भवन, काकनाड, एरनाकुलम, कोच्चि, (केरल) - 682037

Kendriya Bhavan, Kakkanad, Ernakulam, Kochi, (KERALA) - 682037

Fax: (0484)2427276, Ph: 2427286, 2427296

No. E/SC/KL/22/80 (E11181)

Dated 12.06.2019

To

Shri K.J. Thomaskutty
 M/s. New Shanio Metal Crushing Unit
 Kuriyanannur P.O.
 Thiruvalla, Pathanamthitta - 689 550

Subject: Explosive Magazine at Sy. No.161/8, Thottapuzhassery Village, Thiruvalla Taluk, Pathanamthitta District - Licence No. E/SC/KL/22/80 (E11181) - Authorised quarries - reg.

Ref: Transfer of licence No. E/SC/KL/22/80 (E11181) on 12.06.2019 and request for showing the details of authorized quarries in the licence - reg.

Sir,

Intimation regarding quarrying operations located at Sy.Nos.160/1, 160/1-1,160/1-2,160/1-3,160/1-4,160/2,160/6,160/3 & 160/7 of Thottapuzhassery Village, Thiruvalla Taluk, Pathanamthitta District as per the Quarrying Lease No.25/2019-20/5197/M3/2017/DMG dated 25.4.2019 issued by the Additional Director of Mining & Geology, Dte. of Mining & Geology, Thiruvananthapuram is acknowledged. This letter may be appended against your licence No. E/SC/KL/22/80 (E11181)

Yours faithfully,

(Dr.R Venugopal)

Dy. Chief Controller of Explosives
 उप मुख्य विस्फोटक नियंत्रक
 Deputy Chief Controller of Explosives
 एरनाकुलम Ernakulam



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पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)

पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives

केन्द्रीय भवन, ब्लाक सी-2, तीसरी मंजिल | Kendriya Bhavan, Block C-2, 3rd Floor

CSEZ पी.ओ.कक्कानाड कोच्ची | CSEZ PO Kakkanad Dist. Ernakulam Ernakulam 682037

फोन (Phone):- 2427286 | फैक्स (Fax):- 2427276

संख्या (No.): E/SC/KL/22/80(E11181)

दिनांक (Date): 12/06/2019

सेवा में | To,

Shri K.J. Thomaskutty,

M/s. NEW SHANIO METAL CRUSHING UNIT, Kuriyanannur P.O. Thiruvalla, Pathanamthitta District,

Town/Village - Thottapuzhassery

District-PATHANAMTHITTA, State-Kerala, Pincode - 689550

विषय : Survey No(s).161/8, ग्राम THOTTAPUZHASSERY, जिला PATHANAMTHITTA, राज्य Kerala में मेसर्स Shri K.J. Thomaskutty द्वारा विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/SC/KL/22/80(E11181) के संशोधन संदर्भ में। (अनुज्ञप्तिधारी के नाम / पता / स्थिति में परिवर्तन)

Subject: Possession for Use of of Explosives from magazine situated at Survey No(s):161/8, THOTTAPUZHASSERY, Dist. PATHANAMTHITTA, Kerala -Licence No.: E/SC/KL/22/80 (E11181) granted in Form LE-3 of Explosives Rules, 2008 - (Change in Licensee Name/Address/Status).

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या Nil दिनांक 30/04/2019 का संदर्भ ग्रहण करें।

Please refer to your letter no. Nil dated 30/04/2019.

अनुज्ञप्ति संख्या E/SC/KL/22/80(E11181) में अनुज्ञप्तिधारी के नाम / पता / स्थिति में परिवर्तन के संदर्भ में निम्नलिखित परिवर्तन प्रभावित किए गए हैं।

The following changes are effected in licence No.: E/SC/KL/22/80(E11181) with respect to the subject below. **Change in Licensee Name/Address/Status.**

विषयक अनुज्ञप्ति Shri A.J. ABRAHAM से Shri K.J. Thomaskutty के नाम स्थानांतरित की जा रही है।
The subject license is transferred from Shri A.J. ABRAHAM to Shri K.J. Thomaskutty.

लाइसेंस रिकार्ड के अनुसार प्राधिकृत अभिकर्ता / अठिषता के नाम निम्नानुसार है।

The names of the Authorized Signatory/Occupier in Licence records are noted below.

| क्र. No | नाम Name |
|-----------|--|
| 1) | Shri K.J. Thomaskutty (Occupier) |
| 2) | Shri K.J. Thomaskutty (Authorized Signatory) |

File ref.No. 14442

किसी भी एक समय में लाइसेंस क्षमता निम्नलिखित वर्ग तथा मात्रा से अधिक नहीं होगी।
The licence capacity at any one time shall not exceed the kinds and quantities mentioned below ;

| संख्या No | विस्फोटक Explosive(s) | वर्ग Class | प्रभाग Div | उप-प्रभाग Sub Div | क्षमता Capacity | इकाई Unit |
|--------------|--------------------------|---------------|---------------|----------------------|--------------------|--------------|
| 1 | Nitrate Mixture | 2 | 0 | 0 | 150 | Kg. |
| 2 | Safety Fuse | 6 | 1 | 0 | 1500 | Mtrs |
| 3 | Electric Detonators | 6 | 3 | 0 | 1000 | Nos. |
| 4 | Ordinary Detonator | 6 | 3 | 0 | 3000 | Nos. |

किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3 (ख) और (ग) के अधीन अनुज्ञप्ति के लिए लागू) : 20 गुना
Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] : 20 times as above.

यह अनुज्ञप्ति दिनांक 31 मार्च 2022 तक प्रवृत्त रहेगी।
This Licence shall remain valid till 31st day of March 2022.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया विस्फोटक नियम, 2008 के नियम 112 के अंतर्गत प्रक्रिया का पालन करें।
कृपया पावती दें।
For further revalidation(if required), please follow the procedure under Rule 112 of Explosives Rules, 2008. Receipt of this letter may please be acknowledged.

भवदीय | Your's faithfully

(आर.वेणुगोपाल | Dr. R.Venugopal)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

कोच्ची | Ernakulam
Deputy Chief Controller of Explosives
एरनाकुलम Ernakulam

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. District Magistrate, PATHANAMTHITTA, Kerala with reference to his Noc No: B-4-48814/99 Dated: 03/07/2001
2. Superintendent of Police, PATHANAMTHITTA, Kerala.

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
कोच्ची | Ernakulam

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

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Adv. K.K. Ashkar

File ref.No. 14442



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 वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
 पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
 केन्द्रीय भवन, ब्लॉक सी-2, तीसरी मंजिल | Kendriya Bhavan, Block C-2, 3rd Floor
 CSEZ पी.ओ. कक्कनाडु कोच्चि | CSEZ PO Kakkanad Dist. Ernakulam Ernakulam 682037
 फोन (Phone):- 2427286 | फैक्स (Fax):- 2427276

संख्या (No.): E/SC/KL/22/80(E11181)

दिनांक (Date): 09/11/2021

सेवा में | To,

11 NOV 2021

Shri K. J. Thomaskutty,
 M/S. NEW SHANJO METAL CRUSHING UNIT, Kariyannur P.O. Thiruvalla, Pathanamthitta District, Town/Village - Thottapuzhassery
 District-PATHANAMTHITTA, State-Kerala, Pincode - 689550

विषय: Survey No(s) 161/8, ग्राम THOTTAPUZHASSERY, जिला PATHANAMTHITTA, राज्य Kerala में मेसर्स Shri K.J. Thomaskutty द्वारा विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञापि सं E/SC/KL/22/80(E11181) के संशोधन संदर्भ में।
 (विस्फोटक की मात्रा / मासिक खरीद सीमा में परिवर्तन)

Subject: Possession for Use of Explosives from magazine situated at Survey No(s):161/8, THOTTAPUZHASSERY, Dist. PATHANAMTHITTA, Kerala -Licence No.: E/SC/KL/22/80(E11181) granted in Form LE-3 of Explosives Rules, 2008 - (Amendment of Quantity of Explosives/Monthly Purchase Limit).

महोदय | Sir,

आपका उपरोक्त विषय पर पत्र संख्या Nil दिनांक 04/11/2021 का संदर्भ ग्रहण करें।
 Please refer to your letter no. Nil dated 04/11/2021.

अनुज्ञापि संख्या E/SC/KL/22/80(E11181) INTIMATION REGARDING QUARRYING OPERATIONS AS PER MINING LEASE ORDER NO: 25/2019-20/5197/M3/2017/DMG DATED 25/04/2019 OF THE DIRECTOR OF MINING AND GEOLOGY, DEPARTMENT OF MINING AND GEOLOGY, THIRUVANANTHAPURAM AT Re.Sy.Nos.160/1-2,160/1-1,160/1,160/1-4,160/1-3,160/2,160/3,160/6,160/7 of Block No.24 at Thottapuzhassery Village, Thiruvalla Taluk, PATHANAMTHITTA DISTRICT IS ACKNOWLEDGED HEREWITH. PLEASE NOTE THAT THE USE OF EXPLOSIVES IN THE QUARRIES SHALL BE AS PER THE DIRECTION OF DGMS, BANGALORE AS REQUIRED UNDER MINES ACT, 1952 AND METALIFERROUS MINES REGULATIONS 1961. के संदर्भ में यथा संशोधित कर भेजी जा रही है।
 The Licence No. E/SC/KL/22/80(E11181) is forwarded herewith duly amended in respect of followings:

INTIMATION REGARDING QUARRYING OPERATIONS AS PER MINING LEASE ORDER NO: 25/2019-20/5197/M3/2017/DMG DATED 25/04/2019 OF THE DIRECTOR OF MINING AND GEOLOGY, DEPARTMENT OF MINING AND GEOLOGY, THIRUVANANTHAPURAM AT Re.Sy.Nos.160/1-2,160/1-1,160/1,160/1-4,160/1-3,160/2,160/3,160/6,160/7 of Block No.24 at Thottapuzhassery Village, Thiruvalla Taluk, PATHANAMTHITTA DISTRICT IS ACKNOWLEDGED HEREWITH. PLEASE NOTE THAT THE USE OF EXPLOSIVES IN THE QUARRIES SHALL BE AS PER THE DIRECTION OF DGMS, BANGALORE AS REQUIRED UNDER MINES ACT, 1952 AND METALIFERROUS MINES REGULATIONS 1961..

किसी भी एक समय में लाइसेंस क्षमता निम्नोक्त वग तथा मात्रा से अधिक नहीं होगी।
 The licence capacity at any one time shall not exceed the kinds and quantities mentioned below:

| संख्या No | विस्फोटक Explosive(s) | वर्ग Class | प्रभाग Div | उप-प्रभाग Sub Div | क्षमता Capacity | इकाई Unit |
|--------------|--------------------------|---------------|---------------|----------------------|--------------------|--------------|
| 1 | Nitrate Mixture | 2 | 0 | 0 | 150 | Kg. |
| 2 | Safety Fuse | 6 | 1 | 0 | 1500 | Mtrs |
| 3 | Electric Detonators | 6 | 3 | 0 | 1000 | Nos. |
| 4 | Ordinary Detonator | 6 | 3 | 0 | 3000 | Nos. |

किसी एक कैलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3 (ख) और (ग) के अधीन अनुज्ञापि के लिए लागू): 20 गुना
 Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)]: 20 times as above.

यह अनुज्ञापि दिनांक 31 मार्च 2025 तक प्रवृत्त रहेगा।
 This Licence shall remain valid till 31st day of March 2025.

अनुज्ञापि के आगामी नवीकरण हेतु कृपया विस्फोटक नियम, 2008 के नियम 112 के अंतर्गत प्रक्रिया का पालन करें। कृपया पावती दें।
 For further revalidation (if required), please follow the procedure under Rule 112 of Explosives Rules, 2008. Receipt of this letter may please be acknowledged.

भवदीय | Your's faithfully

(आर. वेणुगोपाल | Dr. R. Venugopal)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

उप मुख्य विस्फोटक नियंत्रक
Deputy Chief Controller of Explosives
कोच्चि | Ernakulam
एरनाकुलम Ernakulam

प्रतिलोपि प्रेषित | Copy Forwarded to:

- District Magistrate, PATHANAMTHITTA, Kerala with reference to his Noc No: B-4-48814/99 Dated: 03/07/2001
- Superintendent of Police, PATHANAMTHITTA, Kerala.

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
कोच्चि | Ernakulam(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)
 (For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)**Note :- This is system generated document does not require physical signature. Applicant may**Content owned by Department of Mining and Geology, Kerala. Visit: <https://www.portal.dmg.kerala.gov.in>

File ref.No. 14442

अनुज्ञापति प्ररूप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)

(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञापति

Licence to possess : (c) for use,explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञापति सं. (Licence No.) : E/SC/KL/22/80(E11181)

वार्षिक फीस रूपए (Annual Fee Rs): 2400/-



1. Licence is hereby granted to

Shri K.J. Thomaskutty (अधिभागी / Occupier : Shri K.J. Thomaskutty), M/s. NEW SHANIO METAL CRUSHING UNIT, Kuriyanannur P.O. Thiruvalla, Pathanamthitta District, Town/Village - Thottapuzhassery, District-PATHANAMTHITTA, State-Kerala, Pincode - 689550

को अनुज्ञापति अनुदत्त की जाती है।

2. अनुज्ञापतिधारी की प्रास्थिति | Status of licensee : Partnership Firm

3. अनुज्ञापति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।

Licence is valid only for the following purpose.

possess for use of Nitrate Mixture, Safety Fuse, Electric Detonators, Ordinary Detonator के उपयोग के लिए

4. अनुज्ञापति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

| क्र. Sr. No. | नाम और विवरण Name and Description | वर्ग और प्रभाग Class & Division | उप-प्रभाग Sub-division | मात्रा किसी एक समय में Quantity at any one time |
|--------------|-----------------------------------|---------------------------------|------------------------|---|
| 1. | Nitrate Mixture | 2,0 | 0 | 150 Kg. |
| 2. | Safety Fuse | 6,1 | 0 | 1500 Mtrs |
| 3. | Electric Detonators | 6,3 | 0 | 1000 Nos. |
| 4. | Ordinary Detonator | 6,3 | 0 | 3000 Nos. |

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञापति के लिए]

(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3 (b) and (c)] : 20 times as above.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञापति परिसर की पुष्टि होती है।

रेखाचित्र क्र. (Drawing No.) E/SC/KL/22/80

The licensed premises shall conform to the following drawing (s):

(E11181)

दिनांक (Dated) 09/11/2021

6. अनुज्ञापति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Survey No(s). 161/8, ग्राम (Town/Village) : THOTTAPUZHASSERY

जिला (District) PATHANAMTHITTA

राज्य (State) Kerala

पुलिस थाना (Police Station) : THIRUVALLA

दूरभाष (Phone)

ई. मेल (E-Mail)

पिनकोड (Pincode)

फैक्स (Fax)

7. अनुज्ञापति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities.

A SET OF THREE PORTABLE MAGAZINES- ONE G TYPE, ONE E TYPE AND ONE T TYPE (SL.NO,1247) FABRICATED BY M/S NOBEL ENGINEERING AND FABRICATION UNIT, COCHIN, KERALA

8. अनुज्ञापति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए) Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
2. अनुज्ञापति प्राधिकारी व्दाररा हस्ता.क्षरित इस अनुज्ञापति की शर्तों और अतिरिक्त शर्तों। Conditions and Additional Conditions of this licence signed by the licensing authority.
3. दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञापति तारीख 31 मार्च 2001 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2001.

यह अनुज्ञापति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञापति की शर्तों का अधिक्रमण करने या यदि अनुज्ञापति परिसर योजना या उससे संलग्न उपबंध में दर्शित

विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 04/01/2000

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
South Circle, Chennai

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 10/01/2012
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 18/03/2014
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 14/09/2015
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 09/11/2021
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 09/11/2021

Transfers :

- Change in Licensee Name/Address/Status dated : 12/06/2019

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

उप मुख्य विस्फोटक नियंत्रक
Deputy Chief Controller of Explosives
एरनाकुलम Ernakulam

| नवीनीकरण की तारीख Date of Renewal | समाप्ति की तारीख Date of Expiry | अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp |
|--------------------------------------|------------------------------------|--|
| 08/11/2021 | 31/03/2025 | Sd/- Dy. Chief Controller of Explosives, Ernakulam |

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.



(सेट VIII | Set VIII)

मैगजीन में वर्ग 1,2,3,4,5,6, और 7 के विस्फोटकों को बिक्री या प्रयोग हेतु रखने के लिए प्ररूप एल.ई. 3 [अनुच्छेद 3 (ख) से (ग)] में मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक द्वारा प्रदान किए जाने वाले अनुज्ञापति सं. E/SC/KL/22/80(E11181) की शर्तें निम्नलिखित हैं।
The following are the conditions of licence number E/SC/KL/22/80(E11181) to possess for sale or use, explosives of Class 1,2,3, 4, 5, 6 and 7 in a magazine in Form LE-3 (articles 3(b) to (c)) granted by Chief controller of Explosives or Controller of Explosives.

- परिसर में किसी भी समय विस्फोटकों की मात्रा अनुज्ञापन योग्य सामर्थ्य से अधिक नहीं होगी।
The quantity of explosives on the premises at any one time shall not exceed the licensable capacity.
- विस्फोटकों के भंडारण के लिए प्रयुक्त होने वाली मैगजीन अनुसूची III और अनुज्ञापति के उपाबंध में विनिर्दिष्ट सुरक्षा दूरी बनाए रखना होगा।
The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure to the licence.
- मैगजीन का प्रयोग उन सभी विस्फोटकों के, जो इस अनुज्ञापति में विनिर्दिष्ट है, रखे जाने के लिए और ऐसे रखे जाने से संबद्ध आधान या औजार या उपकरणों के रखे जाने के लिए ही किया जाएगा; अन्यथा नहीं।
The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives.
- पैकजों को खोलने का कार्य और विस्फोटकों को तौलने तथा पैक करने का कार्य मैगजीन में नहीं किया जाएगा।
The opening of packages and the weighing and packing of explosives shall not be carried on in the magazine.
- दो या दो से अधिक वर्णन के विस्फोटकों को, जिन्हें मैगजीन में रखे जाने की अनुज्ञा दी जा सकती है, मैगजीन में तभी रखे जाएंगे जब उनमें से प्रत्येक को, ऐसे पदार्थ या स्वरूप का कोई मध्यवर्ती विभाजक लगाकर या उनके बीच ऐसा मध्यवर्ती स्थान छोड़कर, परस्पर पृथक कर दिया जाए कि किसी वजह से विस्फोटक में लगने वाली आग या होने वाला विस्फोट किसी अन्य वर्णन के विस्फोटक तक न पहुंच सके; परंतु -
(घ) 2 (नाइट्रेट मिश्रण), वर्ग 3 (नाइट्रो योगिक) के विभिन्न विस्फोटक, वर्ग 6 प्रथम प्रभाग के अंतर्गत आने वाले सुरक्षा पत्तीते और वर्ग 6 प्रभाग 2 के अंतर्गत आनेवाले विस्फोटक प्रेरक पत्तीते, जिनमें कोई खुला लोहा या इस्पात नहीं है, एक दूसरे के साथ बिना किसी मध्यवर्ती विभाजक या स्थायन के रखे जा सकते हैं।
(ड) वर्ग 6 प्रभाग 3 के अंतर्गत आनेवाले विस्फोटक प्रेरक, अलग रखे जाएंगे।
(च) वर्ग 1 के अंतर्गत आने वाले बारूद को अलग रखा जाएगा।
Two or more description of explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other; Provided that—
(d) the various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1 and detonating fuses belonging to Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space;
(e) Detonators belonging to Class 6 Division 3 shall be kept separately.
(f) Gun powder belonging to Class 1 shall be kept separately.
- वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात सिवाय अनुज्ञापन प्राधिकारी की विशेष मंजूरी के मैगजीन में नहीं रखा जाएगा।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority.
- वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात मैगजीन में तभी रखा जाएगा जब कि किसी विस्फोटक नियंत्रक ने इसके लिए विशेष मंजूरी दे दी हो।
(i) जब ऐसी मंजूरी दे दी गई हो तो प्रत्येक निरीक्षण पर किसी विस्फोटक नियंत्रक से ऐसा लिखित प्रमाणपत्र अभिप्राय कर लिया जाए जिसमें दी गई मंजूरी के अंतर्गत आनेवाली अवधि दर्शित की गई हो और ऐसे प्रमाणपत्र के अनुज्ञापिधारी अपने पास रखेगा और मांग की जाने पर प्रस्तुत करेगा।
(ii) जब कोई विस्फोटक मानक शुद्धता का न रह जाने के कारण या द्रवणीकरण या नाइट्रो ग्लीअसरीन या द्रव नाइट्रो योगिक के निकल जाने के चिह्न प्रकट होने के कारण मैगजीन में भण्डारित किए जाने के उपयुक्त नहीं रह जाता है तो अनुज्ञापिधारी अपने ही व्यय पर ऐसे विस्फोटक के निपटारे के लिए ऐसे निदेशों का अनुपालन करेगा जो मुख्य नियंत्रक या विस्फोटक नियंत्रक जारी करें।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives.
(i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand.
(ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exuded nitro-glycerin or liquid nitro-glycerin or liquid nitrocompound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue.
- मैगजीन के भीतरी भाग या उसमें लगी बेंचों, शेल्फों और उसकी फिटिंग का इस प्रकार सन्निर्माण किया जाएगा या उन्हें इस प्रकार अंतरित या अवतरित किया जाएगा कि विस्फोटक का किसी लोहे या इस्पात के साथ संपर्क रोका जा सके। भीतरी भाग में लगी बेंचें, शेल्फें और फिटिंग यथासाध्य ग्रिट से मुक्त एवं साफ रखे जाएंगे तथा ऐसे विस्फोटक, जो जल से खतरनाक रूप में प्रभावित हो सकते हैं, इस बाबत सम्यक सावधानी बरती जाएगी कि वहां कोई जल मौजूद न रहे; परंतु किसी लोहे या इस्पात के खुले होने के विरुद्ध सावधानी से संबंधित इस शर्त का वह भाग ऐसे किसी भवन में बाधेकर नहीं होगा जिसमें वर्ग 6 (गोला बारूद) के प्रथम के विस्फोटक से भिन्न कोई विस्फोटक रखा गया है।
The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean; and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from;
Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.
- यदि तडित चालक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञापिधारी ऐसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि परीक्षण असमाधानकारी साबित होता है तो उतनी ही फीस अनुज्ञापिधारी द्वारा पश्चात्कर्त प्रत्येक परीक्षण के लिए तब तक दी जाती रहेगी जब तक कि परीक्षण अधिकारी तडित चालक को समाधानप्रद घोषित नहीं कर देता :
परंतु किसी एक परीक्षण के लिए देय फीस किसी एक दिन के दौरान किसी चालक के लिए गए सभी परीक्षणों के लिए प्रभाय होगा :
परंतु यह और कि यदि दो या अधिक तडित चालक एक ही मैगजीन से संबद्ध हैं तो ऐसे सभी चालकों के परीक्षण के लिए फीस ऐसी किसी फीस से अधिक नहीं होगी जो किसी एक तडित चालक के परीक्षण के लिए हर स्थिति में विहित की गई है।
If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is

passed by the testing officer as satisfactory:

Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day :

Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.

10. उपयुक्त तथा जेब रहित कार्यकरण वस्त्रों, उपयुक्त जूतों के प्रयोग द्वारा तथा तलाशी लेकर या अन्यथा अथवा ऐसे किन्हीं साधनों द्वारा इस बाबत सम्यक उपबंध किया जाएगा कि फैक्ट्री परिसर में अग्नि, दियासलाई अथवा ऐसी कोई वस्तुएं या पदार्थ, जिससे विस्फोट हो सकता है या आग लग सकती हो, किन्तु इस शर्त के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी कृत्रिम बत्ती का प्रवेश वर्जित नहीं है जिससे आग लगने या विस्फोट होने का खतरा न हो :
परंतु इस शर्त का वह भाग, जो लोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी भवन के संबंध में बाध्य कर नहीं होगा जिससे भिन्न कोई विस्फोटक नहीं रखा गया है ।
Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fire, Lucifer matches or any substance or article likely to cause explosion or fire, but this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion:
Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than an explosive of the 1st Division of the 6th (Ammunition) Class is kept.
11. अनुज्ञापिधारी प्ररूप आर.ई.-3 और आर.ई.-4 या आर.ई.-5, जैसी स्थिति हो, में सभी विस्फोटकों का अभिलेख और लेखा रखेगा और विस्फोटक नियम, 2008 के अधीन प्राधिकृत किसी भी अधिकारी के समक्ष उसके द्वारा ऐसा करने की मांग की जाने पर स्टाक पुस्तक और अभिलेख प्रस्तुत करेगा । स्टाक पुस्तक विहित प्रोफार्मा में पृष्ठ संख्यांकित होगी ।
The licensee shall keep records and accounts of all explosives in Forms RE-3 and RE-4 or RE-5, as the case may be, and exhibit the stock books and records to any of the officers authorised under the Explosives Rules, 2008 whenever such officer may call upon him to do so. The stock books in the prescribed proforma shall be page numbered.
12. परिसरों में कोई परिवर्तन या तबदीली अनुज्ञापन प्राधिकारी के पूर्वानुमोदन बिना नहीं की जाएगी और अनुज्ञापिधारी ऐसी किसी शर्त का अनुपालन करेगा जो इस निमित्त अनुज्ञापन प्राधिकारी विनिर्दिष्ट करे ।
No changes or alterations shall be carried out to the premises without prior approval of the licensing authority and the licensee shall comply with any condition that may be specified by the licensing authority in this behalf.
13. मैगजीन सभी समयों पर अच्छी मरम्मत की स्थिति में बनाई रखी जाएगी (या अच्छी हालत में बनाई रखी जाएगी) यदि किसी कारणवश किसी विस्फोटक के भण्डारण के लिए मैगजीन अनुपयुक्त हो जाती है तो अनुज्ञापिधारी इस बात की सूचना अनुज्ञापन प्राधिकारी को तुरंत देगा ।
Magazine shall at all times be kept in state of good repair (or maintained in good condition). The licensee shall report to licensing authority forthwith, if the magazine becomes unfit for storage of any explosives for any reason whatsoever.
मैगजीन का अनुज्ञापिधारी इन नियमों के नियम 24 के उप-नियम 3 के अनुसार त्रैमासिक विवरणी प्रस्तुत करेगा ।
The licensee of the magazine shall submit quarterly return as per sub-rules (3) and (4) of rule 24 of these rules.
14. यदि सुरक्षा दूरी का कोई अधिक्रमण होता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को आवश्यक सलाह और कार्यवाही के लिए तुरंत दी जाएगी ।
Any encroachment of the safety distance shall be immediately communicated to the licensing authority for necessary advice and action.
15. यदि कोई विस्फोटक विनष्ट हुआ अथवा अनुपयोगी जाया जाता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को, सलाह प्राप्त करने के लिए, तुरंत दी जाएगी ।
The licensing authority shall be immediately informed for advice if any explosive is found deteriorated or unserviceable.
16. विस्फोटकों के पैकेटों के चट्टे इस प्रकार लगाए जाएंगे कि कम से कम एक व्यक्ति भण्डार किए गए सभी पैकेजों की हालत की जांच करने और प्रत्येक पैकेज की विनिर्माण विशेषियों को पढ़ने के लिए उनके बीच से होकर आ जा सके ।
The explosive packages shall be stocked in such a way so as to allow movement of at least one person to check the condition of all packages stored and to read the manufacture particulars of each package.
तडित चालकों की भूमि के लिए प्रतिरोध यथासंभव न्यूनतम होगा और किसी भी दशा में 10 ओह्म से अधिक नहीं होगा ।
The resistance of the lightning conductor to earth shall be as low as possible and in no case be more than 10 ohms.
17. मैगजीन के चारों ओर 15 मीटर की दूरी के अंतर्गत कोई शुल्क घास या झाड़ी या ज्वलनशील सामग्री नहीं रहने दी जाएगी ।
A distance of 15 meters surrounding the magazine or store house shall be kept clear of dried grass or bush or flammable materials.
18. विस्फोटकों के प्रत्येक पैकेट की, जब उसे मैगजीन के भीतर लिया जा रहा हो, ठीक दशा जानने के लिए परीक्षा की जाएगी ।
Every package of explosive at the time of bringing inside the magazine shall be examined for its sound condition.
19. किसी मैगजीन / भंडारगृह में किसी एक समय में चार व्यक्तियों से अधिक को नहीं रहने दिया जाएगा ।
Not more than 4 persons shall be allowed inside the magazine or store house at any one time.
20. विस्फोटकों के खाली पैकेजों को शीघ्रतिशीघ्र वहां से हटा दिया जाएगा और नष्ट कर दिया जाएगा ।
Empty packages of the explosives shall be removed at the earliest and destroyed.
21. अनुज्ञापिधारी और कर्मचारीयों को परिसर के भीतर आपातकाल के दौरान की जाने वाली प्रक्रियाओं से अवगत होना चाहिए ।
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
22. निरीक्षण या नमूना अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञापन परिसर में अबाध रूप से पहुंचने दिया जाएगा और यह सुनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधों और सुरक्षा स्थितियों को सम्यकतः अनुपालन किया जा रहा है, अधिकारी को प्रत्येक सुविधा प्रदान की जाएगी ।
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
23. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञापिधारी को अनुज्ञापन परिसरों या मशीनरी, टूल या उपकरण में ऐसी कोई मरम्मत या परिवर्तन या परिवर्तन करने या सिफारिशों को लागू करने को लिखित रूप में सूचित करता है जो परिसर के अंदर या बाहर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, अनुज्ञापिधारी सिफारिशों को निष्पादित करेगा और विनिर्दिष्ट अवधि के भीतर अनुपालन रिपोर्ट ऐसे प्राधिकारी को देगा ।
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.
24. अनुज्ञापिधारी मैगजीन में रखने और बिक्री के लिए प्राधिकृत विस्फोटक सूची में उल्लिखित अनुज्ञापन फैक्टरी या कंपनी से प्राधिकृत विस्फोटक / आतिशबाजी या सुरक्षा पत्ती खरीदेगा ।

जन मुख्य विस्फोटक नियंत्रक
Deputy Chief Controller of Explosives

File ref.No. 14442

The licensee shall purchase authorised explosives/ fireworks or safety fuse as mentioned in the list authorised explosives from a licensed factory or company for possession and sale from the magazine.

25. निम्न से अधिक ध्वनि स्तर उत्पादित करने वाले आतिशबाजियों पटाखों की बिक्री और रखने के लिए –
 (क) जो फटने की जगह से चार मीटर की दूरी पर है, 125 डी.बी.(ए1) या 145 डी.बी.(सी)पी के प्रतिबंधित होंगे;
 (ख) भूखला (जुड़े हुए पटाख) को गठन करने वाले व्यक्तिगत पटाखों के लिए उपर्युक्त उल्लिखित सीमा 5 लॉग₁₀(एन) डी.बी. (सी) पी के प्रतिबंधित होंगे;
 The possession and sale of fire-crackers generating noise level exceeding:
 a) 125 dB(A) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited;
 b) For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log₁₀ (N) dB, where N = number of crackers joined together.
26. आग या विस्फोट द्वारा दुर्घटना या नुकसान पटाखों की कमी या चोरी, तुरंत पास के पुलिस थाने और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय को रिपोर्ट की जाएगी।
 Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

अतिरिक्त शर्तें / Additional Conditions :

1. अनुज्ञापनधारी विदेशी मूल के आतिशबाजी को ना प्रदर्शित करेगा, ना रखेगा और ना ही उसकी बिक्री करेगा। The licensee shall not exhibit, possess and sell fireworks of foreign origin.

कृते संयुक्त मुख्य विस्फोटक नियंत्रक
 For Joint Chief Controller of Explosives
 दक्षिणांचल, चेन्नै | South Circle, Chennai

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Deputy Chief Controller of Explosives
 एरनाकुलम Ernakulam

This is the true copy of the original document marked as Annx-27 in the accompanying affidavit

Adv. K.K. Ashkar

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BEFORE THE HONOURABLE HIGH COURT OF KERALA

W.P.(C) No. 32820/2016(B)

BETWEEN PETITIONER

Reni Jacob

And RESPONDENTS

The District Collector & others.

REPORT FILED BY THE, KERALA STATE POLLUTION CONTROL BOARD,
REPRESENTED BY THE ENVIRONMENTAL ENGINEER, DISTRICT OFFICE,
PATHANAMTHITTA FOR THE 3rd RESPONDENT

1. It is respectfully submitted that the matters in the petition refers to the nuisance experienced in the property of the petitioner due to the working of the stone crusher and quarry unit of the fifth respondent. The stone crusher unit, functioning under the name and style M/s Philips Grano Products, Mallappally, Kuriyannoor has valid consent to operate no. PCB/RO/PTA/ICO-R/15/2015 dated 02.01.2016 valid up to 30.06.2018. A copy of the same is attached herewith and marked as ANNEXURE R₃-1.
2. The petitioner is aggrieved by the ecological destruction and environmental pollutions caused due to the functioning of the crusher and quarry and severe damage to the agricultural operations in his land due to crusher-sand waste deposit near to the petitioner's property. A complaint against unauthorized earthen mountain development formed by the deposit of top earth originally removed for clearing rock for granite quarrying and crusher sand waste deposit over the said mountain near to the petitioner's property, posing threat to the petitioner's property was received by the Board from the petitioner on 18/04/2016. Based on the complaint, enquiry was conducted by the Board officials on 26/04/2016 and noticed that the property of the petitioner is



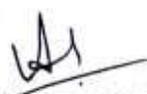

 ALKAPPA P. SIVAN
 DISTRICT ENGINEER



located near to the said earthen mountain and crusher sand waste (settled slurry obtained during washing of sand) is seen covered above the mountain. Also noticed that there exists a granite compound wall (kaiyala) at the lower portion of the 5th respondent's property adjacent to the petitioner's property. Since the petitioner's property is located in a low lying area than the fifth respondent's property, during the rainy season, there are chances of damage to the petitioner's property due to the rain water runoff containing crusher sand waste from the earthen mountain. Also observed that the petitioner's property is not protected with compound walls. Hence directions were issued to the 5th respondent vide letter dated 26/04/2016 to remove the crusher sand waste and the top soil accumulated near the petitioner's property and to comply with the consent conditions and to report within 15 days. A true copy of the same is attached and marked as ANNEXURE R₃-2.

3. Based on the order of the honorable court, the Board officials again inspected the unit on 18.10.2016. Observed that the crusher unit was working with adequate control measures. But the earthen mountain heap was not removed as per the direction and the entire area is covered with thick vegetation. The following observations are made:
- i. The 5th respondent has started construction of compound wall (kaiyala) around their property to arrest crusher sand waste sliding to nearby property.
 - ii. The settling tanks provided for the collection and re use of crusher sand wash water has been maintained properly.
 - iii. There are chances of flow of rain water runoff from the 5th respondent's property into the petitioner's property. This is only a natural phenomenon. There is no public drainage system available in the area.




ALEXANDER GEORGE
DISTRICT ENGINEER



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It is respectfully submitted that the Board has responded immediately to the complaints of the petitioner and necessary direction were issued on time. Even though the control measures implemented in the crusher were satisfactory, the Board's direction vide letter dated 26/04/2016 was not complied with. At present, the earthen mountain area is covered with thick vegetation. However, there are still chances of rain water runoff with the crusher sand waste from this area to petitioner's property during rainy seasons. As per condition no. 5.2. of the consent issued, " Arrangements for collection, segregation, storage, handling and disposal of solid waste including garbage shall be provided and maintained properly" is seen violated. Hence based on the order of the honorable High Court to stop the unit, in case of violation of consent conditions, the Board has issued direction to the unit to stop the functioning of the unit until the crusher sand waste are fully removed from the area adjacent to the petitioner's property. A true copy of the direction dated 21.10.2016 issued to the fifth respondent is attached and marked as **ANNEXURE R3-3.**

All that are stated above are true to the best of my knowledge, information and belief.

Dated this 21st day of October, 2016.

Alexander George, Deponent

Verification

Alexander George, aged 48, S/o P.G.George, duly authorized by the Board to file this petition on behalf of the 1st respondent, do hereby verify on this, the 21st day of October, 2016 that all what is stated above is true and correct to the best of my knowledge, information and belief and is borne out from the records maintained in our offices.



Alexander George

Naveen
selv

This is the true copy of the original document marked as Annx-28 in the accompanying affidavit.

Adv. K.K. Ashkar